

BEFORE THE HON'BLE COMMERCIAL COURT AT CHENNAI
COS NO. 8 OF 2024
M/S. Fuso Glass India Pvt Ltd.,
Rep by its Legal Manager,
Mr. Sandeep,
Having Office at No. 91, P. H. Road,
Egmore, Chennai – 600084 Plaintiff
-Vs-
1. M/S. Raffles Residency Private Limited,
Rep by its Directors,
#54, Planet, 2nd Floor, Whitefield,
Main Road Opp Hulse Research Centre,
Whitefield Bangalore – 560 066.
Also at
Raffles Park, Survey No. 250, 251, 252 opp.
Soukya Hospital, Soukya Road,
Hoskote Taluka Hobli, Samethanahalli,
Village Bangalore – 560 067.
2. Mr. Hussai Somjee,
Director of M/S. Raffles Residency Private Limited,
Villa 118, Prestige Ozone, Hagadur,
Main Road Whitefield, North
Bangalore - 560 006.
3. Mr. Sanjib Kumar Nayak,
Director of M/S. Raffles Residency Private Limited,
Plot No. 3, Lakshmi Nagar,
Thirupattukuzhi Village, Kanchipuram,
Tamil Nadu – 631551 Defendants
In the above matter, the HON'BLE COMMERCIAL
COURT AT CHENNAI has passed order of Paper
Publication for D2 & D3 on 09.09.2024 and
directed to take publication on or before
21.10.2024 and returnable by 21.10.2024. Further
hearing for yours presence on **21.10.2024**.
Hence, be present on the above-said date either
personally or through your counsel, failing which
the matter will be decided in your absence.
A. DAMODARAN
Advocate
Counsel for Plaintiff

TIMKEN INDIA LIMITED
Registered Address: 39-42,
ELECTRONIC CITY PHASE II, HOSUR
ROAD, BENGALURU, KARNATAKA, 560100
Notice is hereby given that the shares
certificate No(s) **32102, 97322, 97323 for 154**
shares bearing distinctive No(s) **37209001-
42855242** standing in the name(s) of **BHARTI
JAIN** jointly with **VISHAL KUMAR JAIN** in the
books of M/s **TIMKEN INDIA LIMITED**,
has/have been lost/misplaced/destroyed and
the advertiser has/have applied to the to the
Company for issue of duplicate share
certificate(s) in lieu thereof. Any person(s) who
has/have claim(s) on the said shares should
 lodge such claim(s) with the Company's
Registrars and Transfer Agents **C B
MANAGEMENT SERVICES PVT. LTD. P-22,
BONDEL ROAD, KOLKATA, WEST BENGAL,
700019** within 15 days from the date of this
notice failing which the Company will proceed
to issue duplicate share certificate(s) in respect
of the said shares.
Name of the shareholder
Date: **25/09/2024** **BHARTI JAIN** jointly with
Place: **BENGALURU** **VISHAL KUMAR JAIN**

SVC CO-OPERATIVE BANK LTD.
Corporate Office: SVC Tower, Jaharwal Nehru Road, Vakola,
Santacruz(E), Mumbai – 400 055.
Regional office at No.1, Central Bank Road,
Chamrajpet, Bangalore - 560 018. Ph: 080 71231027/28 to 32.
Safe Deposit Locker Holders
The following persons, customers of our branches mentioned below,

Sr. No.	Name of customer	Branch	Locker No.	Locker rent pending since	Locker not operated since
1	Monojit Banerjee	Malleshwaram	G 161	01.04.2021	30.03.2015
2	Mr. Lakshmi Shantha / Mrs. Nirmala N	Mysore Road	F-7	01.03.2021	17.12.2019
3	Mr. K Prakash / C Sudha	Mysore Road	F-33	24.06.2021	29.12.2013
4	Malikarajuna M V. Mamatha V	Vijaynagar	B0063	2015	20-09-2013
5	Joshua Chintia, Malathi K	R.T. Nagar Branch	F0104	2020	5.11.2020
6	Sridhara P Saralaya, P Muralidhar Saralaya	Mangalore	A0036	01-06-2020	19-04-1993
7	Phaneendra M.H Bhavanashree M P	Saraswathipuram, Mysore	B00007	March 2019	28.09.2018

are hereby notified that despite issuance of individual notices for long outstanding rent for 3 years and above and followed by issuance of a final notice to effect break open of the locker(s), you have failed to respond to the Bank's notice for operating/ surrendering the locker/ paying arrears of rent due within the no. of days specified therein. It is also observed in some of the cases that the notices/ letters sent by the Bank have remained undelivered and eventually returned and the locker hirers are not traceable. In accordance to the terms and conditions for hiring of the locker duly accepted by the locker hirers by executing the 'Memorandum for hiring locker', the Bank may break open/ take repossession by breaking open the lockers of such hirers to check the contents kept therein for security reasons/ realize its dues, charges and expenses by public or private sales of the part or whole of the contents of the locker and hold the balance of the contents or proceeds of sale, entirely at the risk and responsibility of the hirer as to the cost and consequences thereof, pursuant to the powers vested in the Bank under the arrangement for hiring of lockers, should the Bank not receive the outstanding rent for 3 years and above with penalty applicable, within 3 months from the date of publication of this notice.
Please contact your concerned branch for queries if any .
Place: Bangalore Sd/-
Date : 27.09.2024 For SVC Co-operative Bank Ltd.,

MRN BHIMA SUGAR AND POWER PRIVATE LIMITED
(Formerly known as MRN SREERAMA SUGAR AND POWER PRIVATE LIMITED)
CIN : U15400KA2020PTC137369 Phone : +91 94821 90000
E-Mail : md@mrnigroups.com GSTIN : 27AANC6973G1ZV
PUBLIC NOTICE
Form No. INC-28
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
BEFORE THE SOUTH EAST REGION, HYDERABAD, WITHIN THE JURISDICTION OF THE REGISTRAR OF COMPANIES, BENGALURU
IN THE MATTER OF SECTION 13 (4) OF THE COMPANIES ACT, 2013 AND RULE 30 (5)(A) OF THE COMPANIES (INCORPORATION) RULES, 2014
AND
IN THE MATTER OF MRN BHIMA SUGAR AND POWER PRIVATE LIMITED HAVING ITS REGISTERED OFFICE A SURVEY NO. 166, KULALI CROSS, JAMKHANDI MUDHOL ROAD, BAGALKOT, KARNATAKA - 58713 INDIA
..... **PETITIONER**
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General meeting held on Friday on August 30, 2024 to enable the Company to change its Registered Office from "State of Bengaluru", within the jurisdiction of the Registrar of Companies, Karnataka" to "State of Maharashtra" within the jurisdiction of the Registrar of Companies, Pune.
Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by Registered Post of his/her objections supported by an Affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director South East Region at 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattannaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad- 500068, Telangana, within Fourteen days from the date of publication of this notice with a copy of the applicant Company at its Registered Office at the address mentioned below:
"Survey No. 166, Kulali Cross, Jamkhandi Mudhol Road, Bagalkot, Karnataka - 58713 India"
For and on behalf of the Applicant
MRN Bhima Sugar and Power Private Limited
Name: Basavaraj Shankappa Gosar
Designation: Director
DIN: 06692689
Date: 26/09/2024

बैंक ऑफ बड़ौदा Bank of Baroda
St. John's Medical College Campus Branch
John Nagar, Koramangala, Bangalore-560034.
Tel.No. +91-080-25530145, 25535348
E-mail : stjoh@bankofbaroda.com
LOCKER BREAK OPEN NOTICE
This is the information of our valued patrons who have taken lockers on rent at below mentioned **Bank of Baroda, St. John's Medical College Campus Branch, Bangalore** and have committed breach of agreement. The notices sent as per RBI / Bank's guidelines to the renters at their recorded addresses have been returned undelivered stating either person/s addresses not found or left. Efforts to contact the locker holders in person at their present whereabouts could not be ascertained. Thus, having no alternative, the notice is given to the persons named below for contacting branch and to clear the dues of the Bank within a period of 15 days, failing which the bank will proceed to Break Open the Locker at their cost, risk and responsibility and the Bank will exercise its right to lien for recovery of outstanding rent cost and other charges.
BRANCH : ST. JOHN'S MEDICAL COLLEGE CAMPUS BRANCH

Borrower Name	Locker Type	Locker Number	Outstanding Balance	Break Open Date & Time
Tulsaimala Uday Kumar	A	0521AX0118	Rs.12,679/-	11.10.2024 01.00 PM

Date: 26.09.2024 Sd/- Authorised Officer
Place: Bangalore Bank of Baroda

KMF Karnataka Cooperative Milk Producers' Federation Limited
Kmf Complex, Dr. M.H. Marigowda Road, Bangalore - 560 029
Phone: 26096832/822/910/877/854 Fax: 080-25536105
E-mail: purchase@kmf.coop

IFT NO.: KMF/PUR/KPPP/Tender-695/2024-25 Date: 24.09.2024
SHORT TERM TENDER NOTIFICATION
(KMF/2024-25/IND0981,982 & 983)
The Karnataka Milk Federation, Bangalore invites E-tender from the eligible tenderers for the supply of Various Packing Materials/ Consumables to Mother Dairy & Nandini Milk Products, B'lore as detailed in the tender notification.
Tender documents may download from e-procurement portal website <https://kppp.karnataka.gov.in> and also contact Helpline No:+91-8046010000, tel:+91-8068948777
Date of commencement of Tender Download – 26.09.2024 onwards, Pre-Bid meeting-30.09.2024 at 11.00hrs, Last date for submission of Tender-05.10.2024 up to 17.00hrs, Date of opening of Technical tender-07.10.2024 at 11.00hrs, Date of opening of Commercial tender-After Technical Bids evaluation.
Further details may be obtained from tender document.
For Karnataka Co-opp. Milk Federation Ltd.,
Sd/- DIRECTOR (PURCHASE)

FORM A
PUBLIC ANNOUNCEMENT
[Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF
DHANASHRI HOME FINANCE PRIVATE LIMITED
RELEVANT PARTICULARS

1. Name of the Corporate Debtor	DHANASHRI HOME FINANCE PRIVATE LIMITED
2. Date of Incorporation of the Corporate Debtor	10 th July 2015
3. Authority under which the Corporate Debtor is incorporated/ registered	Companies Act 1956, ROC Bangalore
4. Corporate Identity Number of the Corporate Debtor	U65191KA2015PTC081524
5. Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	No. 1515, 19th Main Road, Vanganahalli, 1st Sector, HSR Layout, Bangalore South, Karnataka, India. 560102
6. Liquidation commencement date of the Corporate Debtor	24 th September 2024
7. Name of the Liquidator: Address of the Liquidator: Email address of the Liquidator: Telephone number of the Liquidator: Registration number of the Liquidator:	Ganesh Panduranga Pai No. 68, 6B, 6 th Floor, Chitrapur Bhawan 8 th Main, 15 th Cross Malleshwaram Bangalore -560055 pragnya.cas@gmail.com 9845666596; 080-23565641 IBBI/PA-001/IP-01313/2018-19/12054
8. Last date of Submission of claims	25 th October 2024

Notice is hereby given that DHANASHRI HOME FINANCE PRIVATE LIMITED commenced the voluntary liquidation on 24th September 2024.
The stakeholders of DHANASHRI HOME FINANCE PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before 25th October 2024, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Place : Bangalore Ganesh Panduranga Pai
Date : 27th September 2024 Insolvency Professional
IBBI/PA-001/IP-01313/2018-19/12054

Radisys India Limited
CIN: U72200KA2004PLC033252
Reg. Office: 6th Floor, Wing B, Electra, Exora Business Park, Behind Prestige Tech Park, Marathahalli, Sarjapur Outer Ring Road, Bangalore- 560 103
Tel: +91 80 4014 0000, Email: info.india@radisys.com
FORM NO. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
Before the Central Government/ Regional Director, South East Region
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
And
In the matter of Radisys India Limited
having its registered office at 6th Floor, Wing B, Electra, Exora Business Park, Behind Prestige Tech Park, Marathahalli, Sarjapur Outer Ring Road, Bangalore- 560 103, Karnataka, India.
..... Applicant Company
Notice is hereby given to the General Public that the Applicant Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Applicant Company in terms of the special resolution passed at the Extraordinary General Meeting held on September 20, 2024 to enable the Applicant Company to change its Registered Office from the "State of Karnataka" to the "State of Gujarat".
Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address The Regional Director, South East Region, 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattannaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad-500068, Telangana, within fourteen days of the date of publication of this notice with a copy to the Applicant Company at its registered office at 6th Floor, Wing B, Electra, Exora Business Park, Behind Prestige Tech Park, Marathahalli, Sarjapur Outer Ring Road, Bangalore- 560 103, Karnataka, India.
For and on behalf of the Applicant Company
Sd/-
Nitesh Varshney
Managing Director
(DIN: 01494603)
Date : September 26, 2024
Place : Bangalore

Canara Bank
ARM – I Branch,
2nd Floor, No. 86, Spencers Tower, M.g. Road, Bangalore – 560001. Ph No. : 08025310066
e-Mail – cb2366@canarabank.com
SALE NOTICE
E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of **ARM -1 Branch, Bengaluru of the Canara Bank**, will be sold on "As is where is", "As is what is", and "Whatever there is" on **30.10.2024 (10.30 AM to 11.00 AM)**, for recovery of **Rs.7736090.98** as on **25.09.2024** with further interest and cost thereon due to the **ARM-1 Branch, Bengaluru of Canara Bank from 1. Mr. Hari Raj S S/o Mr. Susainathan, 2. Mrs. Shanthi Nirmala RW/o Hariraj, Both are at : No. 23/32, KCN Compound, 9th Main, 17th Cross Padarayapura, Bangalore-560026.**
The Reserve Price and Earnest Money Deposits details are as under & the Earnest Money Deposit shall be deposited on or before **28.10.2024 at 5.00 pm** by way of DD favouring **Authorized Officer Canara Bank ARM-1 Branch** or through online payment to **Account No.209272434 (IFSC CNRB0002366).**

SL NO.	Description of the immovable assets	Reserve Price	EMD	Incremental Value
1.	Flat no 404 Third floor SAMPRUTHI ENCLAVE Nagadevanahalli village kengeri hobli situated at padma udayaya layout , formed in Sy nos 31,32/1 and 35 duly converted into non agricultural land conversion certificate no ALN.SR.2017/1970-71 OF Nagadevanahalli VILLAGE KENGERI HOBIL, Plinth area/Super Built up area for flat 1078 Sq.ft. Total Carpet area is 808.50 Sq.ft, Undivided area is 254 Sq.ft. PRESENTLY COMING UNDER THE LIMIT OF BBMPAMALGAMATED KHATA NO 2561/2047/4/31, 32/1, 35/224, 223, 195 & , 196 and bounded on: East : Flat No.403, West : Road, North : Flat No.407 and South : Setback. Coordinates of the property Latitude - 12.905917 Longitude - 77.499222	43.87	4.39	1.00

Known encumbrances, if any: Not to the knowledge of the Bank.
For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com), <https://ebkgray.in/> or may contact Chief Manager, ARM-1 Branch, Bengaluru, Canara Bank, Ph. No.08025310066, 9113092975 and 9598559920 during office hours on any working day.,
Place: Bangalore Sd/- Authorized Officer,
Date : 27.09.2024 Canara Bank

Protium
(Formerly known as Growth Source Financial Technologies Ltd.)
Nirlon Knowledge Park (NKP) B-2, Seventh Floor, Pahadi Village, Off. The Western Express Highway, Cama Industrial estate, Goregaon (E), Mumbai, Maharashtra- 400063
PUBLIC NOTICE (Under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)
SUBSTITUTED SERVICE OF NOTICE U/s 13 (2) of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.
Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd. and before that known as Growth Source Financial Technologies Pvt. Ltd.), their loan credit facility has been classified as Non-Performing Assets in the books of NBFC as per RBI guidelines thereto. Thereafter, NBFC has issued demand notices to below mentioned respective borrower under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to pay the amounts mentioned in the respective Demand Notice/s within 60 days from the date of the respective Notice/s, as per details given below, together with further interest at the contractual rate on the below mentioned amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the service is also being done by us by way of this publication as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules)

Loan Account No. Name and address of Borrower and Co Borrowers	Date of Demand Notice	Total Outstanding Dues (INR) as on below date*
Loan Account No. GS003LAP2021165, 1. Kruthika Water Supply (BORROWER), 2. Bhaskar Rakesh, 3. Hampapura Shivanna Nikitha, (CO-BORROWER), Sollapuradamma layout no 85/1 13th cross sunkadakkatte, Bangalore, Karnataka - 560091. Also at: Site No. 9, Khadeshkumari No. 110, 106, 108 and 109, Katha No. 123, Ward no. 71, 13th Cross Sollapuradamma Layout, Sunkada Katte, Bangalore, Karnataka - 560091. Also at: Site no. 9, Gramatana Khatha No. 123/110/106/108 and 109, measuring east to west 33 ft and north to south 20 ft in all measuring 660 sq. ft along with RCC roofed situated at Sunkadakkatte village gramatana Yeshwanthpura Hobli, Bangalore. Also at: 22, Kongu Nagar, No 35/1 13th Cross Near Salilepuradamma Temple Sall Bangalore, Karnataka - 560091. Also at: No. 35/1 13th Cross Near Salilepuradamma Temple Sall, Bangalore, Karnataka - 560091	12th Sep, 2024	Rs. 7512809.14/- (Rupees Seventy Five Lakhs Twelve Thousand Eight Hundred Nine and Paise Fourteen Only) as on Sep 10, 2024
	Date of NPA 03/09/2024	

Description of the Secured Assets/ Mortgaged Properties: Property No.1: All that piece and parcel of the property bearing site no. 87 Gramatana Khatha No. 87, measuring east to west 33 ft and north to south 17 ½ ft, in all measuring 577.5 sq. ft situated at Sunkadakkatte Village Gramatana Yeshwanthpura Hobli, Bangalore North Taluk, presently within the limits of BBMP Bangalore and bounded on: East by: Road, West by: Property belong Dasappa, North by: Remaining portion belongs to seller 1st Party B. Bhagya, South by: Property belongs to Lakshmiraiiah. Property No.2: All that piece and parcel of the property bearing site no. 9, Gramatana Khatha No. 123/110/106/108 and 109, measuring east to west 33 ft and north to south 20 ft in all measuring 660 sq. ft along with RCC roofed situated at Sunkadakkatte village gramatana Yeshwanthpura Hobli, Bangalore North Taluk presently within the limits of BBMP banglore and bounded on: East by: Government Road, West by: Property belong to Dasappa, North by: Same remaining property portion 9X9 feet belongs to R. Hanumaiah & Jayaramaiah, South by: Remaining Property portion belong to R. Hanumaiah
We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount of more particularly stated in respective Demand Notices issued, together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules not limited to taking possession and selling the secured asset entirely at the risk of the said borrower(s)/co borrower (s)/Legal Heir(s)/Legal Representative(s) your own cost and consequences. Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Bank. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard. Please note that as per sub-section (8) of section 13 of the Act, if the dues of Protium Finance Limited together with all costs, charges and expenses incurred by Protium Finance Limited are tendered to Protium Finance Limited at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by Protium Finance Limited, and no further step shall be taken by Protium Finance Limited for transfer or sale of that secured asset.
Date: 27.09.2024, Place: BANGALORE For Protium Finance Limited, (Authorized Officer)

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